

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

122

CP No. 43/2014

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH AUGUST, 2018, 10:30 A.M.

Name of the Company		Nextgen Dealers Pvt. Ltd. & Ors. -Vs- The Agarpara Co. Ltd. & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Sankarshan Sankar, Adv }
 Rajib Mullick, Adv } For Respondent
 Rakesh Sankar, Adv } No. 7

Rakesh Sankar
 Advocate
 24/08/2018

1) Aditya Konadia, Adv } R21
 2) Subhojit Ghosh, Adv }

S. Ghosh
 24/8/18

Arvik Banerjee, Adv } for R1
 Joydeb Ghosh, Adv }

Arvik Banerjee
 24/8/18

1. Shaunak Mitra, Adv for R-1

24/8/18

1. Aritra Basu Advocate
 2. Amrita Chatterjee }

for Debtor

24-8-18

ORDER

Ld. Counsel for Respondent No. 1, 7 and 21 and for petitioner is present.

Ld. Counsel appearing on the side of respondent no. 21 submits that he is not in receipt of the copy of the amended petition. Petitioner is directed to serve copy of amended petition to the Ld. Counsel appearing for respondent no. 21.

However, Ld. Counsel appearing for respondent no. 1 submits that he was in receipt of the copy of the amended petition sent by the registered post.

In the meanwhile, one another Counsel Mr. Arik Banerjee along with Mr. Jaydeb Gharvi is claiming that he is appearing for respondent no. 1 and requested to get a copy of amended petition.

Petitioner is directed to serve copy of amended petition to the Counsels on record.

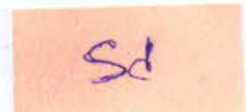
So also no affidavit of service of notice to the remaining respondents seen filed on the side of the petitioner. Petitioner is directed to complete service of notice to the remaining respondents and file affidavit of service within 7 days.

Respondent no. 1, 7 and 21 are directed to file reply affidavit, if any, within 3 weeks by serving copy to the petitioner. Petitioner is directed to file rejoinder, if any, within 3 weeks of the date of receipt of reply affidavit.

Ld. Counsel appearing for respondent no. 21 submits that a demurrer application filed by him as CA No. 229/2014 and advocate on record for respondent no. 1 submits that he also has filed demurrer application CA No. 252/2014.

Both the CA is pending for consideration.

Both the CAs are to be posted along with CP for hearing as requested on 05/11/2018.



(Jinan K.R.)
Member (J)